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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 14213/2009

GUARDIAN INDUSTRIES CORP. Petitioner
Through Mr. Ajay Vohra, Ms. Kavita Jha
& Mr. Somnath Shukla, Advocates.

versus

DY. DIRECTOR OF INCOME TAX Respondent
Through Mr. N.P. Sahni & Mr. Ruchesh
Sinha, Advocates.

W.P.(C) 14214/2009

GUARDIAN INDUSTRIES CORP. Petitioner
Through Mr. Ajay Vohra, Ms. Kavita Jha
& Mr. Somnath Shukla, Advocates.

versus

DY DIRECTOR OF INCOME TAX Respondent
Through Mr. N.P. Sahni & Mr. Ruchesh
Sinha, Advocates.

W.P.(C) 14215/2009

GUARDIAN INDUSTRIES CORP. Petitioner
Through Mr. Ajay Vohra, Ms. Kavita Jha
& Mr. Somnath Shukla, Advocates.

versus

DY. DIRECTOR OF INCOME TAX Respondent
Through Mr. N.P. Sahni & Mr. Ruchesh
Sinha, Advocates.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJIV KHANNA

ORDER
19.07.2011

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Mr. Ajay Vohra, learned counsel for the petitioner has
submitted that he may be permitted to withdraw the writ petitions



as the relief claimed in the writ petitions has already been granted by the tribunal.

The writ petitions are permitted to be withdrawn.

Prakash
CHIEF JUSTICE

S. Khanna
SANJIV KHANNA, J.

JULY 19, 2011
VKR